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PART I

LEGISLATIVE DEPARTMENT

Notification

The 18th April, 2003

No. Leg. 13/2003.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 7th April, 2003, and is hereby published for general information :—

Haryana Act No. 12 of 2003

THE REVENUE RECOVERY (HARYANA AMENDMENT) ACT, 2003

AN

ACT

further to amend the Revenue Recovery Act, 1890, in its application to the State of Haryana.

BE it enacted by the Legislature of the State of Haryana in the Fifty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Revenue Recovery (Haryana Amendment) Act, 2003.

Short title.

2. For Section 5 of the Revenue Recovery Act, 1890, the following sections shall be substituted, namely :—

Substitution of section 5 of Central Act 1 of 1890.

"5. Recovery by Collectors of sums recoverable as arrears of revenue on the certificates of public officers and local authorities.—

(1) Where any sum is recoverable as an arrear of land revenue by any public officer other than a Collector or by any local authority, such officer or authority may send to the Collector of the district in which the office of that officer or authority is situate or of any other district in the State of Haryana where the defaulter is or has property, a certificate in such form as may be prescribed by rules made in this behalf.

(2) Save as otherwise provided in this Act, the certificate shall be conclusive of matters therein stated.

(3) The Collector shall, on receipt of the certificate under sub-section (1), proceed to recover the amount stated therein as if the sum were payable to himself.

(4) The provisions of section 4 shall have effect in relation to such certificate as if it were a certificate sent under sub-section (1) of section 3.

5-A. Certificates in respect of sums recoverable as arrears of revenue by either public officers, or local authorities from defaulters being or having property outside the State of Haryana.—Where any sum is recoverable as an arrear of land revenue by any public officer other than a Collector or by any local authority, and the defaulter is or has property in a district outside the State of Haryana, the Collector of the district in which the office of that officer or authority is situated may, on the request of the officer or authority, send a certificate of the amount to be recovered, to the Collector of the district where the defaulter is or has property under the foregoing provisions of this Act, as if the sum were payable to himself."

R. S. MADAN

Secretary to Government Haryana,
Legislative Department.

35872—L.R.—H.G.P., Chd.